

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

OA/1276/2024

IN THE MATTER OF:-

Sudarshan Singh & Ors.

...Applicant

VERSUS

State of Punjab & Ors.

...Respondent(s)

NDOH: 25.11.2025

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THROUGH COUNSEL


Shubham Bhalla, Alex N. Dass, Ragini Sharma, Neha Verma

ADVOCATES FOR RESP. NO.9 & 10.

OFFICE: E-57, Basement, GK - 2, New Delhi 110047

Mobile: 9654427273; Email: shubhambhalla@hotmail.com

PLACE: NEW DELHI.

DATE: 24.11.2025.

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

Original Application No. 1276/2024

IN THE MATTER OF: -

Sudarshan Singh & Ors. ... Applicant

Versus

State of Punjab & Ors. ... Respondent(s)

**REPLY BY WAY OF AFIDAVIT ON BEHALF OF THE
RESPONDENT NO.9 M/s VIJAY LAKSHMI GRAM UDYOG
AND RESPONDENT NO.10/PROPRIETOR TO THE
REJOINDER FILED BY THE APPLICANT.**

MOST RESPECTFULLY SHOWETH: -

I, Yashpal Bajwa S/o Gyan Chand, Proprietor M/s Vijay Lakshmi Gram Udyog, Village Akalgarh, Tajpur, Tehsil and District Pathankot, being well conversant with the fact of the case in my official capacity and being competent to swear and sign this affidavit on behalf of Respondent No. 9 and Respondent No. 10, do hereby solemnly affirm and state as under: -

1. That I am the authorized representative of Respondent No. 9 and Respondent No. 10 in the above-captioned matter and am fully conversant with the facts and



Yashpal

circumstances of the case and am duly competent to file the present Affidavit.

2. That the answering Respondent No.9 and 10 are filed in the present rejoinder to the reply filed by the applicant to the affidavit filed by them, along with the objections raised by the applicant to the Joint Committee Report.
3. That the answering respondents have already stated that they have the requisite consents from all the authorities or running their stone crusher unit. Further, the answering respondents have always worked within the confines of the law and have never operated the stone crusher without valid permissions & sanctions.
4. That the Punjab Pollution Control Board in their reply have clearly stated that they have the consent from the PPCB to operate their unit, but they have stated on affidavit that the documents have not been annexed. Therefore, as an abundant precaution the consent to operate under the Water Act, 1974 and Air Act, 1981 are appended herewith **ANNEXURE R-1 @ pgs. 7 to 10**.
5. That with regard to the aspect of the grant of consent by the Pollution Control Board, the answering respondents would like to humbly apprise this Hon'ble Tribunal above



yash Pal

the methodology of grant of auto generations of the renewal certificate.

6. That PPCB has laid down an online procedure for filing applications to obtain the consent to establish and operate for the industries within the State of Punjab. The procedure is also prescribed for the renewal of CTE/CTO. A true copy of the procedure that is available online is annexed herewith as **ANNEXURE R-2 @ pgs. 11 to 20**.
7. That the answering respondents would like to humbly submit that at the time of grant or renewal of CTE/CTO the inspection is duly carried out by PPCB.
8. That the crusher unit of the Respondent No.10 namely, M/s VIJAY LAKSHMI GRAM UDYOG/Respondent No.9 started crushing operations in the year 2003 and prior to that only extraction of raw material was being done by the Respondent on legal pits and designated areas sanctioned by the Govt. That Respondent No. 9 and 10 have valid permissions to run/operate the aforesaid stone crushing unit till 24/07/2026, as of today.

A true copy of the Letter dated 25/07/2024 issued by the District Mining Officer Mines and Geology, Pathankot is

Yash Pal



annexed herewith as **ANNEXURE R-3 @ pgs. 21 to 23** .

A true copy of the Letter dated 25/07/2025 issued by the District Mining Officer Mines and Geology, Pathankot is annexed herewith as **ANNEXURE R-4 @ pgs. 24 to 26** .

9. That to clarify, the Letter bearing Memo No.611 to 625 dated 04.04.1997, appended with the answering respondent's affidavit as Annexure A-1, the letter placed on record is a provisional acceptance letter of the bill made by the answering respondents. The answering respondent's unit was setup in Khasra No.23//4, 23//5/2, which is apparent from the documents placed on record.

10. That the answering respondents would like to humbly submit that they procure raw material from legal sanctioned pits, duly approved by the department of mines.

That at the time of filing of the returns with the department of mines, the source of the raw material crushed by the answering respondents is duly verified.

A true copy of the Return for the month of October 2025 is annexed herewith as **ANNEXURE R-5 @ pgs. 27 to 28** .



Yashpal

12. That the issue of demand notice issued by the authorities for Recovery of Royalty Amount of Rs.49,58,160/-, it is submitted that an appeal is pending before Statutory Authority, impugning this illegal levied amount. It is submitted that the amount that has been arrived by the answering respondents in their demand is factually incorrect and the appeal is pending at the stage for the District Mining Officer, Pathankot to justify the levy of this amount, which is admittedly he has not been able to substantiate.
13. That stocking of material which we buy from legal pit and while the unit's operation, the use of vehicles is obvious for further operations of the unit. Furthermore, it does not reflect any illegal activity or mining by our unit.
14. That the contents of the foregoing affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.



yashpal
DEPONENT

VERIFICATION: -

I, Yashpal Bajwa S/o Gyan Chand, Proprietor M/s Vijay Lakshmi Gram Udyog, Village Akalgarh, Tajpur, Tehsil and District Pathankot, the deponent above-named do hereby verify and

declare that the facts stated in the above affidavit from para no. 1 to 10 are true to my knowledge and belief.

Verified at _____ on this _____ day of November, 2025.

Yashpal

DEPONENT

8521

.....Certified that above affidavit was declared
on Oath before me on... 24/11/25
At Pathankot by Sh./Smt... Yashpal Bajwa
S/W/D/o Sh... Gyan Chand
who is personally known to me, or is identified by
Sh/Smt... Daljit Singh, Rajinder Singh, Ranjit Singh
who is personally known to me, read & explained
to me deponent.



EN. No. PH/1454/2019 Oath Commissioner Pathankot

(Signature)
24/11/25



PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala
Website:- www.ppcb.punjab.gov.in

AUTO GENERATED RENEWAL CERTIFICATE

Under the provisions of
Water (Prevention & Control of Pollution) Act, 1974

Office Dispatch No: OCMMS/CTO(Water)/2024/004347

Date: 16/07/2024

Industry Registration ID: R14PKT1995551

Application No: 26250396

To, **Sh Yash Pal,**
Sole Proprietor,
M/s M/s Vijay Laxmi Gram Udyog,
Vill. Kalgarh (tajpur) ,
Pathankot, Punjab, 145001

Subject : **Auto Generation of Renewal Certificate for Consent to Operate granted under the Water (Prevention & Control of Pollution) Act, 1974**

With reference to your application for renewal of Consent to Operate for operation of an industrial unit u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, the self-declaration uploaded by Sh Yash Pal, (Sole Proprietor), is hereby acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

1. Particulars of Auto Generated Renewal Certificate.

Certificate No.:	CTO/Renewal/PKT/2024/26250396		
Date of issue:	2024-07-16		
Date of expiry:	2029-07-16		
Certificate Type:	Renewal (Auto Generated)		
Previous CTE/CTO/Authorization No. & Validity :	Previous consent No:	Date Of Issue:	Date Of Expiry:
	10378114	2019-07-06 00:00:00.0	2024-09-30 00:00:00.0

2. Particulars provided by the industry

Name & Designation of the Occupier:	Sh Yash Pal, (Sole Proprietor)				
Address of Industrial premises:	VILL. KALGARH (TAJPUR)				
Existing Capital investment / Project Cost of the industry	26.4 (lakhs)				
Category of Industry	ORANGE				
Type of Industry	2064-Stone crushers				
Scale of the Industry	Small				
Office District	Pathankot				
CTE/CTO/Authorization applied for	5 years				
Fee Details	Payment Mode	Amount	Transaction ID	Date of Transaction	Date of verification
	NEFT	14500.00	IDIBH24193123028	2024-07-11 00:00:00.0	2024-07-16 13:47:14.257

"This is computer generated document from OCMMS by PPCB"

M/s Vijay Laxmi Gram Udyog,Vill. Kalgarh (tajpur) ,26250396

Page1

This Auto Generated Renewal Certificate is hereby issued subject to the condition that in case, if any anomaly after Auto renewal is observed, that the entrepreneurs has submitted any false/ incorrect/ incomplete/forged facts and documents, the PPCB shall initiate appropriate action for violation under the Environmental Laws/ Rules against the industry.

Annexure-A

Self Declaration

Auto renewal of consent to operate

I SH YASH PAL S/o Shri Gian Chand Aged 67 Years, Authorized Signatory SOLE PROPRIETOR (designation) of M/s M/S VIJAY LAXMI GRAM UDYOG (OCMMS ID R14PKT1995551) submitting this self declaration in favor of Member Secretary, Punjab Pollution Control Board for obtaining auto renewal of consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) which is stated as under:

1. That the consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) was issued vide no. Dated and the same is valid upto
2. That we have not carried out any expansion / modernization / change in process/ product/ Raw material/ fuel / change in bed capacity that either changes our category (from green to orange or orange to red or so on) or our scale (from small to medium or large). Detail of changes made if any and how extra pollutant shall be treated are given in box below*
3. That we are complying with conditions of previous consent/ authorization.
4. There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate /authorization.
5. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986.
6. That no prohibitory directions are issued from Courts/ Appellate Authority/ National Green Tribunal/ other Judicial authority.
7. I acknowledge that any wrong / partial / forged information /document submitted by me or any false affirmation made by the undersigned, I shall be liable for action as deemed fit by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ HWM Rules, 2016/ BMW Rules, 2016.
8. In case of brick kiln , the brick kiln shall replace at least 20% of its fuel from coal to paddy straw pellets, as per the directive given by the State Government u/s 5 of EPA 1986 vide Notification No 10/574/2022-STE1/443 dated 04.11.2022 and shall maintain records of the same for monitoring and inspection by the Board.

***Details of changes if any alongwith proposed mechanism of treating extra pollutant
(fill if applicable as per point 2)**

**Applicant
YASH PAL**

Date: 16/07/2024



PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala
Website:- www.ppcb.punjab.gov.in

AUTO GENERATED RENEWAL CERTIFICATE

Under the provisions of
Air (Prevention & Control of Pollution) Act, 1981

Office Dispatch No: OCMMS/CTO(Air)/2024/004348

Date: 16/07/2024

Industry Registration ID: R14PKT1995551

Application No: 26250264

To, **Sh Yash Pal,**
Sole Proprietor,
M/s M/s Vijay Laxmi Gram Udyog,
Vill. Kalgarh (tajpur) ,
Pathankot, Punjab, 145001

Subject : **Auto Generation of Renewal Certificate for Consent to Operate granted under the Air (Prevention & Control of Pollution) Act, 1981**

With reference to your application for renewal of Consent to Operate for operation of an industrial unit Air (Prevention & Control of Pollution) Act, 1981, the self-declaration uploaded by Sh Yash Pal, (Sole Proprietor), is hereby, acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

1. Particulars of Auto Generated Renewal Certificate.

Certificate No.:	CTO/Renewal/PKT/2024/26250264		
Date of issue:	2024-07-16		
Date of expiry:	2029-07-16		
Certificate Type:	Renewal (Auto Generated)		
Previous CTE/CTO/Authorization No. & Validity :	Previous consent No:	Date Of Issue:	Date Of Expiry:
	10378694	2019-07-06 00:00:00.0	2024-09-30 00:00:00.0

2. Particulars provided by the industry

Name & Designation of the Occupier:	Sh Yash Pal, (Sole Proprietor)				
Address of Industrial premises:	VILL. KALGARH (TAJPUR)				
Existing Capital investment / Project Cost of the industry	26.4 (lakhs)				
Category of Industry	ORANGE				
Type of Industry	2064-Stone crushers				
Scale of the Industry	Small				
Office District	Pathankot				
CTE/CTO/Authorization applied for	5 years				
Fee Details	Payment Mode	Amount	Transaction ID	Date of Transaction	Date of verification
	NEFT	14500.00	IDIBH24193122679	2024-07-11 00:00:00.0	2024-07-16 13:39:58.333

"This is computer generated document from OCMMS by PPCB"

M/s Vijay Laxmi Gram Udyog,Vill. Kalgarh (tajpur) ,26250264

Page1

This Auto Generated Renewal Certificate is hereby issued subject to the condition that in case, if any anomaly after Auto renewal is observed, that the entrepreneurs has submitted any false/ incorrect/ incomplete/forged facts and documents, the PPCB shall initiate appropriate action for violation under the Environmental Laws/ Rules against the industry.

Annexure-A

Self Declaration

Auto renewal of consent to operate

I SH YASH PAL S/o Shri Gian Chand Aged 67 Years, Authorized Signatory SOLE PROPRIETOR (designation) of M/s M/S VIJAY LAXMI GRAM UDYOG (OCMMS ID R14PKT1995551) submitting this self declaration in favor of Member Secretary, Punjab Pollution Control Board for obtaining auto renewal of consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) which is stated as under:

1. That the consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) was issued vide no. Dated and the same is valid upto
2. That we have not carried out any expansion / modernization / change in process/ product/ Raw material/ fuel / change in bed capacity that either changes our category (from green to orange or orange to red or so on) or our scale (from small to medium or large). Detail of changes made if any and how extra pollutant shall be treated are given in box below*
3. That we are complying with conditions of previous consent/ authorization.
4. There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate /authorization.
5. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986.
6. That no prohibitory directions are issued from Courts/ Appellate Authority/ National Green Tribunal/ other Judicial authority.
7. I acknowledge that any wrong / partial / forged information /document submitted by me or any false affirmation made by the undersigned, I shall be liable for action as deemed fit by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ HWM Rules, 2016/ BMW Rules, 2016.
8. In case of brick kiln , the brick kiln shall replace at least 20% of its fuel from coal to paddy straw pellets, as per the directive given by the State Government u/s 5 of EPA 1986 vide Notification No 10/574/2022-STE1/443 dated 04.11.2022 and shall maintain records of the same for monitoring and inspection by the Board.

***Details of changes if any alongwith proposed mechanism of treating extra pollutant
(fill if applicable as per point 2)**

**Applicant
YASH PAL**

Date: 16/07/2024


// TRUE COPY //



PUNJAB POLLUTION CONTROL BOARD

Punjab Pollution Control Board

Department website : <http://www.ppcb.gov.in>

Procedure for obtaining Consent to Operate under Water Act, 1974 & Air Act, 1981.

1. The user has to register itself in the OCMMS Portal (<https://pbocmms.nic.in>) (if, first time) otherwise user logs into the system and applies for CTO(Air/Water) application. The detailed procedure is available in the OCMMS User Manual for Entrepreneurs. (<http://www.ppcb.gov.in/onlineapplication.aspx>)
2. Once the application is submitted (along with requisite documents and adequate fee) the application is received in the account of the receiving officer, i.e Environmental Engineer of the concerned Regional Office, in whose jurisdiction, the industry falls.
3. The application is then forwarded to the concerned Assistant Environmental Engineer(AEE) of the area for scrutiny.
4. The AEE scrutinizes the application and if found incomplete, the application is returned to the industry with reason and the industry has to apply again or remove the clarification as the case may be.
5. If the application is complete in all respects, the AEE completes the scrutiny and submits the application to Environmental Engineer, for further orders.
6. The Environmental Engineer may raise inspection to AEE for visiting the industry, according to the need, as the case may be.
7. The AEE/JEE of the office visit/ inspect the industry, as per the requirement and the inspection report is prepared for the visit.
8. The report is then uploaded on the portal within 48 hours, and the same is also visible to the industry and inspection is closed.
9. The concerned officer then forwards the application to EE with recommendations which is forwarded to SEE, CEE Member Secretary, Chairman as per the competency for deciding the application.
10. Any clarifications if required, are raised, and may be asked to the entrepreneur for reply of the same within stipulated time.



PUNJAB POLLUTION CONTROL BOARD

11. In case of violation, show cause notice, with or without the opportunity of personal hearing, may be issued to the entrepreneur for submitting the reply and/or attending the hearing.
12. After the decision of the competent authority for approval / refusal, the application is forwarded to the concerned officer for issuing the certificate.
13. The officer then prepares the certificate for approval / refusal (according to the decision of the competent authority) and closes the application.
14. Once the application is closed, the copy of the generated certificate is available in the account of the industry which can be downloaded.

Validity period of consent to operate

All the industries will be granted consent to operate/ authorization for a period of 5 years except in the case of industries falling in green category, where the consent would be for a period of 10 years. However, the culminating period of consent to operate shall be as under:

Serial No.	Scale and category of the industry/project	Culminating period
01	Large & Medium-Red Category	31st March
02	SSI-Red category except brick kilns	30th June
03	All scale orange category of industries and brick kilns	30th September
04	All scale green category of industries	31st December



PUNJAB POLLUTION CONTROL BOARD

Punjab Pollution Control Board Patiala

No. Computer/OCMMS/2013.....433

Date6/11/2013

OFFICE ORDER

The Online Consent Management & Monitoring System (OCMMS) for industries has already been made operational by the Board, which is being used for facilitating the industries for applying online for consent to establish (NOC)/Consent to operate under Water Act, 1974 & Air Act, 1981 and authorization under Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 for all categories of the industries and authorization under BMW Rules for Health Care establishments.

The Board has started the online payment facility for all the industries for payment of consent to operate / establish fee online for application received through Online Consent Management & Monitoring System (OCMMS) and it was made mandatory to receive online payments for all online applications.

Now, it has been decided that online payment for large / medium scale industries is mandatory and for small scale industries online payments is optional while applying CTO/CTE through Online Consent Management & Monitoring System (OCMMS).

These orders will come into force at once.

Endst. No. COMP/OCMMS/2013/48547-78

Dated. 6/11/2013

Chairman

A copy of the above is forwarded to the following & necessary action please.

1. The Chief Environmental Engineer-3, Punjab Pollution Control Board, Head Office, Patiala.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office - 1/2 Patiala/ Ludhiana-1/2/Jalandhar/Amritsar/Bathinda.
3. The Senior Environmental Engineer (HQ-1/2)/ EPS, Punjab Pollution Control Board, Head Office, Patiala
4. The Additional Secretary (General & Policy), Punjab Pollution Control Board, Mohali
5. The Senior Scientific Officer (HWM), Punjab Pollution Control Board, Head Office, Patiala
6. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala/ Ludhiana-1/2/3/4/ Jalandhar/ Amritsar/ Bathinda/ Faridkot/ Sangrur / Hoshiarpur/ Mohali/ Batala & Fatehgarh Sahib.
7. The Deputy Controller (F&A), Punjab Pollution Control Board, Head Office, Patiala.
8. The Administrative Officer/Law Officer-1/2, Punjab Pollution Control Board, Head Office, Patiala.
9. PS to Chairman & PA to Member Secretary, Punjab Pollution Control Board, Patiala

Member Secretary



PUNJAB POLLUTION CONTROL BOARD

Punjab Pollution Control Board

Vatavaran Bhawan, Nabha Road, Patiala

No.11/3.....

Dated 20/3/2013

OFFICE ORDER

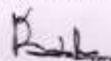
Subject: Processing of consent to establish/consent to operate cases and authorization of large and medium scale industries under the provisions of the Water Act, 1974 and Air Act, 1981.

As you are aware that in order to implement the E-governance system, Punjab Pollution Control Board has launched Online Consent Management and Monitoring System (OCMMS) for facilitating the industries. This system has become essential to bring transparency, fast processing of the applications and to reduce avoidable interaction of industrialists with officials of the Board. In the first phase, it has been decided that the NOC/ consent to operate cases under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and authorizations under various rules framed Environment (Protection) Act, 1986 of large and medium scale industries/ projects must be processed online and no hard copy is allowed to be moved to the Competent Authority for approval. All the approvals, must be obtained online and final decisions on the applications may be conveyed to the concerned industries online.

Further, it is clarified that while processing the applications of the large and medium scale industries, any type of previous violations committed by the industries in the implementations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and various rules framed under Environment (Protection) Act, 1986, observations and decisions of the competent authorities may be brought on the note history of the case alongwith the status report w.r.t. pollution control mechanisms and other compliances required to be made for the effective control of Water and Air pollution.

Therefore, the Competent Authority of the Board has decided that all the applications for consent to establish/ consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and authorizations under various rules of large and medium scale industries/ projects must be got applied online on the web system of the Board and these must be processed online starting from Assistant Environmental Engineer to the Chairman of the Board or Competent Authority in the cases. **No hard copy of any application is allowed to be moved for getting approval of the Competent Authority in the cases of the category of above said industries.**

These orders must be complied with letter and spirit and must be implemented with immediate effect.


(Dr. Babu Ram)



PUNJAB POLLUTION CONTROL BOARD

Punjab Pollution Control Board Patiala

No. Computer/OCMMS/2013/84
Date 4/3/13

OFFICE ORDER

The online Consent Management & Monitoring System (OCMMS) for industries has already been made operational by the Board, which is being used for facilitating the industries for applying on-line for consent to establish (NOC)/Consent to operate under Water Act, 1974 & Air Act, 1981 and authorization under Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 for all categories of the industries. Further, the Board has now customized the Bio-Medical Waste Module in the System. The Bio-Medical Waste module of online Consent Management & Monitoring System (OCMMS) is now made LIVE on the System and is ready to be used by the Health Care Establishments as well as Officers of the Board.

It has been decided that in future, all the applications of Health Care Establishments under Bio-Medical Waste (Management & Handling) Rules, 1998 will be obtained and processed online through BMW module of the OCMMS.

These orders will come into force at once.

Endst. No. COMP/OCMMS/2013/10781-809

Dated: 4/3/12

[Signature]
Chairman

A copy of the above is forwarded to the following & necessary action please:

1. The Chief Environmental Engineer-3, Punjab Pollution Control Board, Head Office, Patiala.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office -1/2 Patiala/ Ludhiana-1/2/Jalandhar/Amritsar/Bathinda.
3. The Senior Environmental Engineer (HQ-1/2), Punjab Pollution Control Board, Head Office, Patiala
4. The Additional Secretary (General & Policy), Punjab Pollution Control Board, Mohali
5. The Senior Scientific Officer (HWM), Punjab Pollution Control Board, Head Office, Patiala
6. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala/Ludhiana-1/2/3/4/Jalandhar/Amritsar/Bathinda/Faridkot/Sangrur/Hoshiarpur/Mohali.
7. The Deputy Controller (F&A), Punjab Pollution Control Board, Head Office, Patiala.
8. The Administrative Officer/Law Officer-1/2, Punjab Pollution Control Board, Head Office, Patiala.

Endst. No. COMP/OCMMS/2013/10810

Dated: 4/3/12

[Signature]
Member Secretary

A copy of the above is forwarded to *[Signature]* Deputy Director Public Relation, Punjab Pollution Control Board, Head Office, Patiala with a request to send a press note in this regard for news items in the leading newspapers.

[Signature]
Member Secretary

**PUNJAB POLLUTION CONTROL BOARD****Punjab Pollution Control Board, Patiala****OFFICE ORDER**

No.COMPI/OCMMS/2012/253

Date16.7.12

The online Consent Management System for Large & Medium scale industries has already made operational by the Board which is also be used for facilitating the industries for applying on-line for consents under green category industries. The Board has developed to extend facility for online application to green category small scale industries also with the following amendments in the procedure:

1. The present application form in use for green category small-scale industry to be discontinued.
2. The Composite Form already in use for Red/Orange categories of industries can be used for Small-Scale Green Category industries. The same Composite form can be issued to Small Scale Green Category industries after charging Rs. 25/- only and it should be clearly mentioned on the top of the form that this form is valid for Small Scale Green category industry only.
3. All the green category of industries are to be asked to avail the facility to apply on-line for CTE/CTO through OCMMS.
4. In case any Small Scale Industry finds it difficult to apply online, help desk of Regional Office will do the needful for the industry.
5. These orders will come into force with immediate effect.

Endst. No.COMPI/OCMMS/2011.30482.522

Date 16.7.12

Chairman

A Copy of the above is forwarded to the following for information & necessary action please.

1. The Chief Environmental Engineer -I/2/3, Punjab Pollution Control Board, Head Office, Patiala.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1/2 Patiala/Ludhiana-1/2/Jalandhar/Amritsar/Bathinda.
3. The Senior Environmental Engineer (HQ-I/2), Punjab Pollution Control Board, Head Office, Patiala.
4. The Additional Secretary (General & Policy), Punjab Pollution Control Board, Mohali.
5. The Senior Scientific Officer (HWM), Punjab Pollution Control Board, Head Office, Patiala.
6. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala/Ludhiana-1/2/3/4/Jalandhar/Amritsar/Hoshiarpur/Fatehgarh Sahib/Bathinda/Faridkot/Sangrur & Nodal Office, Mohali.
7. The Deputy Controller (F&A) Punjab Pollution Control Board, Head Office, Patiala.
8. The Administrative Officer/Law Officer, Punjab Pollution Control Board Head Office, Patiala.
9. The PS to Chairman/PA to Member Secretary, Punjab Pollution Control Board, Head Office, Patiala.



PUNJAB POLLUTION CONTROL BOARD

Documents checklist for obtaining Consent to operate under Water Act, 1974 and Air Act, 1981

Application for Consent to operate under Water Act, 1974/ Air Act, 1981 for Red/Orange Category - Fresh Case

1. Compliance report of NOC / Consent Conditions in annotated form
2. Completion certificate of ETP/APCD along with Dimensional Drawing
3. Plan showing the location of ETP/APCD and all outlets and various channels/pipes/ sewers with requisite colours as detailed below:
 - a. Fresh Water. Blue Colour
 - b. Effluent Channel- Red Colour.
 - c. Recirculation Water Channel - Green Colour.
 - d. Storm Water - Orange Colour.
 - e. Domestic Sewer - Dotted Black ink.
4. CA's certificate regarding un-depreciated value of the fixed assets of the industry at the end of last financial year.

NOTE: In case the industry is already established / operational, following additional documents are also required to be uploaded.

- (i). Site Plan/Location Plan of the industry.
 - (ii). Proof of date commissioning of the Industry (Registration of the industry/ Electricity bill / Sales Tax no)
 - (iii). Manufacturing process details along with the process flow chart.
 - (iv). Latest granted CTE/CTO, if obtained offline, then copy of CTE/CTO granted to be uploaded.
 - (v). Analysis report of treated waste effluent / emission from Board / Approved Lab.
 - (vi). Documents regarding designation of area/compliance of specific guidelines (Any one of the following:
 - a. Allotment letter of the Allotting Authority, if the site of the project is located in the designated Industrial Area/ Industrial Estate/ Focal Point.
- Or**
- b. Certificate from the Designated Authority to the effect that the site of the project / industry is located in the designated Industrial zone/ area of the notified/ draft Master Plan in which the establishment of such industry/ project is permissible. The undertaking shall clearly indicate the revenue



PUNJAB POLLUTION CONTROL BOARD

entries i.e. Hadbast Number, khewat /khatauni number and Khasra numbers.

Or

- c. Certificate of Revenue Authorities (DC/ADC/SDM) indicating the distance of site of industry from the M.C. limits/ Phirni / Lallakir of the nearest village, in case, the industry is to be established at a site other than the site in the industrial area / industrial estate /industrial zone of the draft master plan / industrial zone of the notified master plan.

Or

- d. For industry specific guidelines, certificates/ documents as mentioned in the said guidelines (In case of Rice Sheller/Saila Plant/Stone Crusher/Brick Kiln/Hot Mix plant/Cement Grinding units etc.)

- Note: 1. In case the NOC was not granted online, you requested to submit a copy NOC granted, copy of Project Report and Feasibility Report submitted at the time of obtaining NOC.**
- 2. Application shall be accompanied by CTO fee as per the un-depreciated fixed assets of industry as per the policy dt. 04/2013 of the Board available on the website of the Board at www.ppcb.gov.in**

Application for Consent to operate under Water Act, 1974/ Air Act, 1981 for Green Category - Fresh Case

1. Compliance report of NOC / Consent Conditions in annotated form.
2. CA's certificate regarding un-depreciated value of the fixed assets of the industry at the end of last financial year.

NOTE : In case the industry is already established / operational, following additional documents are also required to be uploaded.

- (i). Site Plan/Location Plan of the industry.
- (ii). Proof of date commissioning of the Industry
- (iii). Manufacturing process details along with the process flow chart.
- (iv). Latest granted CTE/CTO, if obtained offline, then copy of CTE/CTO granted to be uploaded.
- (v). Documents regarding designation of area/compliance of specific guidelines (Any one of the following:



PUNJAB POLLUTION CONTROL BOARD

- a. Allotment letter of the Allotting Authority, if the site of the project is located in the designated Industrial Area/ Industrial Estate/ Focal Point.

Or

- b. Certificate from the Designated Authority to the effect that the site of the project / industry is located in the designated Industrial zone/ area of the notified/ draft Master Plan in which the establishment of such industry/ project is permissible. The undertaking shall clearly indicate the revenue entries i.e. Hadbast Number, khewat /khatauni number and Khasra numbers.

Or

- c. Certificate of Revenue Authorities (DC/ADC/SDM) indicating the distance of site of industry from the MC limits/Phirni / Lallakir of the nearest village, in case, the industry is to be established at a site other than the site in the industrial area / industrial estate / industrial zone of the draft master plan / industrial zone of the notified master plan.

Note: 1. In case the NOC was not granted online, you requested to submit a copy NOC granted, copy of Project Report and Feasibility Report submitted at the time of obtaining NOC.

- 2. Application shall be accompanied by CTO fee as per the undepreciated fixed assets of industry as per the policy dt. 04/2013 of the Board available on the website of the Board at www.ppcb.gov.in**

Documents required for Renewal/Extension of Consent to Operate (CTO)

Application for Renewal/ Extension of Consent to operate under Water Act, 1974/ Air Act,1981 for Red/Orange Category

1. Compliance report of previous consent conditions in annotated form.
2. Analysis Report of effluent/emission form Board's/Approved Lab.
3. CA's certificate regarding un-depreciated value of the fixed assets of the industry at the end of last financial year.

Note: 1. In case the earlier consent was not granted online, you are requested to submit a copy of earlier consent granted along with extensions.

**PUNJAB POLLUTION CONTROL BOARD**

2. CTO fee shall be deposited as per the undepreciated cost of industry fixed assets as per the policy dt. 04/2013 of the Board available on the website of the Board at www.ppcb.gov.in
3. Latest Partnership Deed/ Memorandum of Article of Association / Proprietorship certificate in case of any change.

Application for Renewal/ Extension of Consent to operate under Water Act, 1974/ Air Act,1981 for Green Category

1. Compliance report of previous consent conditions in annotated form.
2. CA's certificate regarding un-depreciated value of the fixed assets of the industry at the end of last financial year.

- Note:**
1. CTO fee shall be deposited as per the un-depreciated cost of industry fixed assets as per the policy dt. 04/2013 of the Board available on the website of the Board at www.ppcb.gov.in
 2. Latest Partnership Deed/ Memorandum of Article of Association / Proprietorship certificate in case of any change.

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GOVERNMENT OF PUNJAB
Mines and Geology

Crusher/Screening Plant Registration Certificate

Permit Category -

SC-60306

Whereas Sh./ M/s. **YASHPAL BAJWA** Owner of **MS VIJAY LAXMI GRAM UDYOG VILLAGE KALGARH (TAJPUR)** Crusher/Screening Plant has/have applied for the Registration of Stone Crusher of capacity of **Above 5000** Khasra No. **23//4, 23//5/2** Gram Panchayat **KALGARH (TAJPUR)** P.O....(post office) Tehsil **PATHANKOT** District **Pathankot** vide application no. **SC-60306** dated **2024-07-22** as per the provision of the THE PUNJAB STONE CRUSHER POLICY 2023.

Registration is hereby granted on the name of Shri/Ms **YASHPAL BAJWA** subject to the following conditions:-

1. The crusher owner/Screening plant owner shall ensure to submit all the Government dues as per Punjab Crusher Policy 2023 in time along with the monthly Production Returns, Electricity Bills, Weighment Slip/Mineral Transit Pass or any other document required by the Department of Mines and Geology, Punjab.
2. The crusher owner/Screening plant owner shall not indulge in any sort of illegal mining of any minor mineral.
3. The crusher owner/Screening plant owner shall abide by with the provisions of the Punjab Crusher Policy 2023, the Punjab Minor Mineral Rules, 2013, the Mines and Minerals (Development and Regulation) Act, 1957 and all orders/directions issued by the State Government from time to time made in regard of operation of Stone Crusher/Screening Plant.
4. The crusher owner/Screening plant owner shall allow the officer authorized by the department to enter the anytime premises of my Stone Crusher/Screening Plant for checking or assessment purposes.
5. The crusher owner/Screening plant owner shall pay all the requisite charges i.e Royalty/EMF/or any other Government dues to the Government as notified from time to time.
6. The crusher owner/Screening plant owner is not defaulter of any Government dues.
7. The crusher owner/Screening plant owner have never been convicted with imprisonment for any violation of Mines & Mineral (Regulation & Development) Act, 1957 and Rules made there under during the last three years.
8. The owner of the stone crusher shall observe/aside the provisions of :-
 1. The Air (Prevention and Control of Pollution) Act, 1981 and rules framed there under.
 2. The Water (Prevention and Control of Pollution) Act, 1974 and rules framed there under.
 3. The Environment (Protection) 1988 and rules framed there under.
 4. The Noise pollution (Regulation and Control) Rules, 2000.
 5. Punjab Minor Mineral Concession Rules, 2013 (amended time to time).
 6. Indian Forest Act, 1927
 7. Wildlife (Preservation) Act, 1972
 8. Forest (Conservation) Act, 1980
 9. The Punjab Crusher Policy 2023
 10. Any other Law/Provision related to the Stone crusher/comply with all the conditions of Environment Clearance.
9. The crusher Owner/screening plant owner ensure that the emission standards are as per the statute and as notify by the Govt. on 17.03.1998 or amended from time to time are adhered to.
10. The crusher Owner/screening plant owner shall adopt Pollution Control measures as per Govt. vide Notification No. 3/35/2013-STE(4)/734 dated 30.07.2013 or as amended from time to time.
11. The crusher Owner/screening plant owner shall submit a return As per prevailing policy of the month in

which such return is due in a form prescribed, giving details of total quantity of minerals crushed, electricity consume, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employees and wages paid etc.

12. Free access should be given to the officer/official of the department of Mines and Geology, Punjab for the verification of plant & machinery, source/supply of raw material, sale record and stocks of raw material and finished goods.
13. The crusher Owner/screening plant owner shall immediately report to the Deputy Commissioner and District Mining Officer of the District concerned about any accident which may take place during the course of crushing operation in serious bodily injury.
14. The crusher Owner/screening plant owner shall not pay wages less than the minimum wages prescribed by the Centre or State Government from time to time under the Minimum Wages, Act 1948, to the workers employed in the crushing unit.
15. In the event of non-observance of the condition in the registration certificate, the registration of stone crusher shall be terminated as per period specified in Punjab Crusher Policy 2023 and the consent of Punjab Pollution Control Board, if any, shall be invalid.
16. The crusher Owner/screening plant owner must adhere to all clauses of the Punjab Crusher Policy 2023 (or as amended from time to time) and all the rules and regulations or other directions of the Department of Mines and Geology, Punjab, made in regard to operation of Stone Crusher/Screening Plant
17. The crusher Owner/screening plant owner shall display the selling price of each item to be sold from unit on a notice board displayed at the crusher/screening plant premises.

The registration is valid up to [25/07/2025](#)

Date of issue [25/07/2024](#)

District Mining Officer

Mines and Geology,

[Pathankot](#)

Undertaking by applicant

1. I shall maintain the stock register as required by the department of Mines and Geology, Punjab.
2. I shall submit monthly Production Returns/VAT Returns/Electricity Bills, Weighment Slip/Mineral Transit Pass, detail of entry tax paid at the barrier or any other document required by the Department of Mines and Geology. Punjab.
3. I shall not indulge in any sort of illegal mining of any minor mineral.
4. I shall abide by with all the provisions of the Punjab Crusher Policy 2023, the Punjab Minor Mineral Rules, 2013, the Mines and Minerals (Development and Regulation) Act, 1957 and all orders/directions issued by the State Government from time to time made in regard of operation/commissioning of Stone Crusher/Screening Plant. The units shall also be required to comply with provisions laid down in all other related laws in force.
5. I shall allow the officer authorized by the department to enter the premises of my Stone Crusher/Screening Plant for checking or assessment purposes.
6. I shall ensure to pay the entire requisite charges i.e. Royalty/EMF/or any other Government dues to the Government as notified from time to time.

7. I shall not be a defaulter of any Government dues.
8. I have never been convicted with imprisonment for any violation of Mines & Mineral (Regulation & Development) Act, 1957 and Rules made there under during the last three years.
9. I shall display the selling price of each item to be sold from unit on a notice board displayed at the crusher/screening plant premises. The notice board must be simple, readable and of standard size. (outside premises)

Declaration:

1. In case of non compliance of the unit, then;
2. If unit is transfer by applicant to other person then prior approval/ consent will be taken from the department.

This is digitally issued certificate and does not required signature



//TRUE COPY//

ANNEXURE R-4

GOVERNMENT OF PUNJAB
Mines and Geology

Crusher/Screening Plant Registration Certificate

Permit Category -

SC-60306

Whereas Sh./ M/s. **YASHPAL BAJWA** Owner of **MS VIJAY LAXMI GRAM UDYOG VILLAGE KALGARH (TAJPUR)** Crusher/Screening Plant has/have applied for the Registration of Stone Crusher of capacity of **Above 5000** Khasra No. **23//4, 23//5/2** Gram Panchayat **KALGARH (TAJPUR)** P.O....(post office) Tehsil **PATHANKOT** District **Pathankot** vide application no. **SC-60306** dated **2025-07-17** as per the provision of the THE PUNJAB STONE CRUSHER POLICY 2023.

Registration is hereby granted on the name of Shri/Ms **YASHPAL BAJWA** subject to the following conditions:-

1. The crusher owner/Screening plant owner shall ensure to submit all the Government dues as per Punjab Crusher Policy 2023 in time along with the monthly Production Returns, Electricity Bills, Weighment Slip/Mineral Transit Pass or any other document required by the Department of Mines and Geology, Punjab.
2. The crusher owner/Screening plant owner shall not indulge in any sort of illegal mining of any minor mineral.
3. The crusher owner/Screening plant owner shall abide by with the provisions of the Punjab Crusher Policy 2023, the Punjab Minor Mineral Rules, 2013, the Mines and Minerals (Development and Regulation) Act, 1957 and all orders/directions issued by the State Government from time to time made in regard of operation of Stone Crusher/Screening Plant.
4. The crusher owner/Screening plant owner shall allow the officer authorized by the department to enter the anytime premises of my Stone Crusher/Screening Plant for checking or assessment purposes.
5. The crusher owner/Screening plant owner shall pay all the requisite charges i.e Royalty/EMF/or any other Government dues to the Government as notified from time to time.
6. The crusher owner/Screening plant owner is not defaulter of any Government dues.
7. The crusher owner/Screening plant owner have never been convicted with imprisonment for any violation of Mines & Mineral (Regulation & Development) Act, 1957 and Rules made there under during the last three years.
8. The owner of the stone crusher shall observe/aside the provisions of :-
 1. The Air (Prevention and Control of Pollution) Act, 1981 and rules framed there under.
 2. The Water (Prevention and Control of Pollution) Act, 1974 and rules framed there under.
 3. The Environment (Protection) 1988 and rules framed there under.
 4. The Noise pollution (Regulation and Control) Rules, 2000.
 5. Punjab Minor Mineral Concession Rules, 2013 (amended time to time).
 6. Indian Forest Act, 1927
 7. Wildlife (Preservation) Act, 1972
 8. Forest (Conservation) Act, 1980
 9. The Punjab Crusher Policy 2023
 10. Any other Law/Provision related to the Stone crusher/comply with all the conditions of Environment Clearance.
9. The crusher Owner/screening plant owner ensure that the emission standards are as per the statute and as notify by the Govt. on 17.03.1998 or amended from time to time are adhered to.
10. The crusher Owner/screening plant owner shall adopt Pollution Control measures as per Govt. vide Notification No. 3/35/2013-STE(4)/734 dated 30.07.2013 or as amended from time to time.
11. The crusher Owner/screening plant owner shall submit a return As per prevailing policy of the month in

which such return is due in a form prescribed, giving details of total quantity of minerals crushed, electricity consume, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employees and wages paid etc.

12. Free access should be given to the officer/official of the department of Mines and Geology, Punjab for the verification of plant & machinery, source/supply of raw material, sale record and stocks of raw material and finished goods.
13. The crusher Owner/screening plant owner shall immediately report to the Deputy Commissioner and District Mining Officer of the District concerned about any accident which may take place during the course of crushing operation in serious bodily injury.
14. The crusher Owner/screening plant owner shall not pay wages less than the minimum wages prescribed by the Centre or State Government from time to time under the Minimum Wages, Act 1948, to the workers employed in the crushing unit.
15. In the event of non-observance of the condition in the registration certificate, the registration of stone crusher shall be terminated as per period specified in Punjab Crusher Policy 2023 and the consent of Punjab Pollution Control Board, if any, shall be invalid.
16. The crusher Owner/screening plant owner must adhere to all clauses of the Punjab Crusher Policy 2023 (or as amended from time to time) and all the rules and regulations or other directions of the Department of Mines and Geology, Punjab, made in regard to operation of Stone Crusher/Screening Plant
17. The crusher Owner/screening plant owner shall display the selling price of each item to be sold from unit on a notice board displayed at the crusher/screening plant premises.

The registration is valid up to [24/07/2026](#)

Date of issue [25/07/2025](#)

District Mining Officer

Mines and Geology,

[Pathankot](#)

Undertaking by applicant

1. I shall maintain the stock register as required by the department of Mines and Geology, Punjab.
2. I shall submit monthly Production Returns/VAT Returns/Electricity Bills, Weighment Slip/Mineral Transit Pass, detail of entry tax paid at the barrier or any other document required by the Department of Mines and Geology. Punjab.
3. I shall not indulge in any sort of illegal mining of any minor mineral.
4. I shall abide by with all the provisions of the Punjab Crusher Policy 2023, the Punjab Minor Mineral Rules, 2013, the Mines and Minerals (Development and Regulation) Act, 1957 and all orders/directions issued by the State Government from time to time made in regard of operation/commissioning of Stone Crusher/Screening Plant. The units shall also be required to comply with provisions laid down in all other related laws in force.
5. I shall allow the officer authorized by the department to enter the premises of my Stone Crusher/Screening Plant for checking or assessment purposes.
6. I shall ensure to pay the entire requisite charges i.e. Royalty/EMF/or any other Government dues to the Government as notified from time to time.

7. I shall not be a defaulter of any Government dues.
8. I have never been convicted with imprisonment for any violation of Mines & Mineral (Regulation & Development) Act, 1957 and Rules made there under during the last three years.
9. I shall display the selling price of each item to be sold from unit on a notice board displayed at the crusher/screening plant premises. The notice board must be simple, readable and of standard size. (outside premises)

Declaration:

1. In case of non compliance of the unit, then;
2. If unit is transfer by applicant to other person then prior approval/ consent will be taken from the department.

This is digitally issued certificate and does not required signature



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Return for Stone Crusher - Detail

Request Id: 169231
 Added Date: 01 November 2025
 Submission Month: October 2025
 Period From Date: 17 September 2025
 Period to Date: 19 October 2025
 Name of the stone crusher: MS VIJAY LAXMI GRAM UDYOG VILLAGE KALGARH (TAJPUR)
 Registration Number: 60306

Location of the stone crusher

a) Name of the Village/Town : KALGARH (TAJPUR)
 d) Tehsil PATHANKOT
 e) District Pathankot

Name & address of the crusher owner YASHPAL BAJWA, S/O GIAN CHAND R/O LAXMI GARGEEN COLONY DHAKI PATHANKOT

Name of the minor mineral being crusher Coarse sand/washed sand, Round Bajri, Bajri 10-20mm, Bajri 20-40mm, Bajri 40-60mm

Capacity of the crusher (MT per day) Above 5000

Opening Stock -

Receipt of the Minor Mineral -

Stock Register: [Download File](#)

Receipt of the Minor Mineral

Detail of Mine Quarry	Quantity Received	Remark	Document
any other (to be specified by applicant)	98600		Download File

Quantity of Minor Material Processed/Crushed

Quantity Processed / Crushed	Electricity Consumed	Power Generated	Document
90889	16360		Download File

General Entry.

Opening Stock Raw Material(CFT) (Previous month): 12853

Opening Stock Processed material(CFT) (Previous month): 74877

Raw material during the month(CFT): 98600

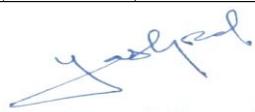
Material processed during the month(CFT): 90889

Material sold during the month(CFT): 82600

Balance Raw Material(CFT): 20564

Balance Processed Material(CFT): 92254

Annexure 'H'									
									25-Oct
Name of Crusher/Screening Plant					M/S VIJAY LAXMI GRAM UDYOG				
Registration Number of Unit					60306				
Registration Valid Upto					24-7-2026				
Location of Crusher/Screening Plant					VILLAGE KALGARH (TAJPUR)				
Name of Minera(s) Products									
a	Date				17/09/25 TO 19/10/25				
b	Opening Balance of Raw Material (cft)				12853				
c	Opening Balance of Processed Material (cft)				74877				
d	Quantity of Mineral Purchased (cft)				98600				
e	Total Quantity of Raw Material Stock (b + d)				111453				
f	Quantity of Material Processed (cft)				90889				
g	Quantity of Mineral Dispatched from Stockyard cft)				82600				
h	Closing Stock of Raw Material (b + d - f)				20564				
i	Closing Stock of Processed Material (c + f +J- g)				92254.9				
J	Add 10% expansion				9088.9				


For Vijay Laxmi Gram Udyog

Prop.


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